

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.885/99

dt.20-9-2000

Between

Y. V isweswara R ao

: Applicant

and

1. Sub Diwln. Inspector of Postal
Ramachandra Puram Sub Diwln.
Rajahmundry Divn.
Ramachandra Puram 533255

2. Supdt. of Post Offices
Rajahmundry Divn.
Rajahmundry, EG Dist.

3. Chief Postmaster General
AP Circle, Hyderabad

4. Cheemarajy Sivaramakrishna
EDDA/MC, Ithapudi PO
Ramachandrapuram Sub divn.
Rajahmundry Divn., EG Dist.

: Respondents

Counsel for the applicant

: N. Saida Rao
Advocate

Counsel for the respondents

: P. Phalguni Rao
6GSC

Coram

Hon. Mr. R. Rangarajan, Member (Admn)

Hon. Mr. BS Jai Parameshwar, Member (J)

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ORDER

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn)

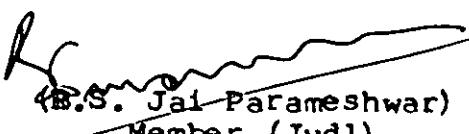
None for the applicant.

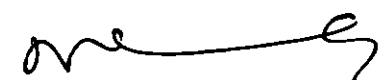
2. This OA is filed for the following relief :

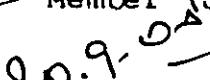
to declare the action of the first respondent in restraining the applicant from his regular duties as EDDA/MC and not regularising the services of the applicant as EDDA/MC as illegal, improper and against the Fundamental Rights of the applicant and contrary to the procedure following in Hyderabad North Sub Division in selecting the ED Staff. Further declare the action of the first respondent in instructing the 4th respondent to work in place of the applicant without any reason or without any intimation to the applicant as illegal, improper, violation of the procedure and against rules and regulations and liable to be set aside. Consequently direct the respondents 1,2, and 3 to set aside the oral termination on 28-5-99 and to regularise the services of the applicant with effect from the date of his initial appointment i.e. from 12-2-95 with all consequential benefits.

3. Even though this OA is posted for dismissal today, neither the applicant nor his counsel is present.

4. Hence the OA is dismissed for default. No costs.


(B.S. Jai Parameshwar)
Member (Judl)


(B. Rangarajan)
Member (Admn.)


Dated : 20 Sept, 2000
Dictated in Open Court

sk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

COPY TO:-

1ST AND 2ND COURT

1. HONORABLE

TYPED BY CHECKED BY
COMPARED BY APPROVED BY

2. HON. (ADMIN) MEMBER

THE HON'BLE MR. JUSTICE DR. NAGIR
VICE-CHAIRMAN

3. HON. (JUDL) MEMBER

THE HON'BLE MR. R. RANGARAJAN

MEMBER (ADMIN)

4. D.R. (ADMIN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR

5. SPARE

MEMBER (JUDL)

6. ADVOCATE

DATE OF ORDER

20/9/2000

7. STANDING COUNSEL

MA/PA/CP.NR

IN

DA.N. 885/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISMISSED OF WITH DIRECTIONS

DISMISSED

(2 copies)

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

